



SECURITIES APPELLATE TRIBUNAL

Government of India, Ministry of Finance,
Department of Economic Affairs, Capital Market Division,
14th Floor, Earnest House, Nariman Point, Mumbai 400 021,
Phone: 022-22837061, Fax 022-22021341

Ref.SAT/Admn./2020-21/1419

Date : 16-10-2020

Subject:- Extending the closure of the Tribunal till 29th October 2020 to contain the spread of Covid-19 pandemic.

In order to contain the spread of Covid-19 infectious disease and further to ensure safety of the staff and the stakeholders, the Hon'ble Presiding Officer and Hon'ble Members, after due deliberations, have decided to extend the closure of the Tribunal till 29th October, 2020. Thereupon, the Hon'ble Presiding Officer has been pleased to pass the following order:-

1. The directions already issued and permitted from time to time shall be continued and all earlier orders shall be aligned with the present order and shall remain in force up to and inclusive of 29th October, 2020.
2. That the judicial work of the Tribunal (physical hearing) shall remain suspended till 29th October, 2020. However, office shall remain open for administrative work.
3. That the cases fixed for physical hearing for the period from 19/10/2020 to 29/10/2020 will be adjourned and rescheduled as per the table given below:-

Cases fixed for hearing on	Next date of hearing
19/10/2020	11/01/2021
20/10/2020	12/01/2021
21/10/2020	13/01/2021
22/10/2020	14/01/2021
23/10/2020	15/01/2021
26/10/2020	18/01/2021
27/10/2020	19/01/2021
28/10/2020	20/01/2021
29/10/2020	21/01/2021

4. Interim orders, if any, which are operating shall remain in force till the next date of hearing.
5. The Tribunal will function through video conference from 19/10/2020 at 11.30 a.m. to 4.30 p.m. until further orders.
6. Office of the Registry shall function from 19/10/2020 at 11 a.m. to 4.30 p.m. on all working days.
7. Parties who wish to get their listed appeals heard can be heard through Video Conferencing. In that case, parties may move an application before the Tribunal mentioning virtual hearing of their listed appeals on a regular board. By virtue of directions of the Hon'ble Tribunal, the concerned appeal shall be listed in the Daily Cause List. However, the parties may kindly note that they are required to submit scanned copies of the compilation of appeal paper book including pleadings, documents, applications, etc. at the email address registrar-sat@nic.in two days preceding the date of listing of the matter to enable the Registry to make necessary arrangements.
8. In case of extreme urgent matters, parties may file cases by adopting Standard Operating Procedures (SOPs) laid down in notification dt. 28/04/2020 and 02/06/2020. Parties are required to contact the Assistant (Judicial) on his Cell No.9819424045 and on Email address : 'registrar-sat@nic.in', who, in turn, will place the matter before the Hon'ble Presiding Officer / Members for appropriate orders
9. This issues by the order of the Hon'ble Presiding Officer, SAT.

DATED : 16/10/2020.



**Assistant Registrar
Securities Appellate Tribunal**